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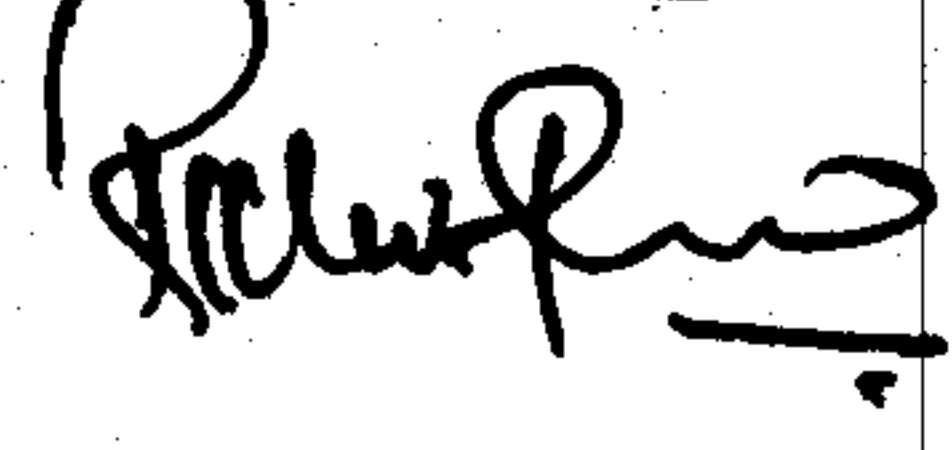
**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA no. 312/2017 in C.P. (I.B) No. 73/10/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017**

Name of the Company: CoC (Shiv Cotgin Pvt Ltd.)  
V/s.  
Prem Laddha IRP  
Section of the Companies Act: Section 27 of the Insolvency and Bankruptcy  
Code

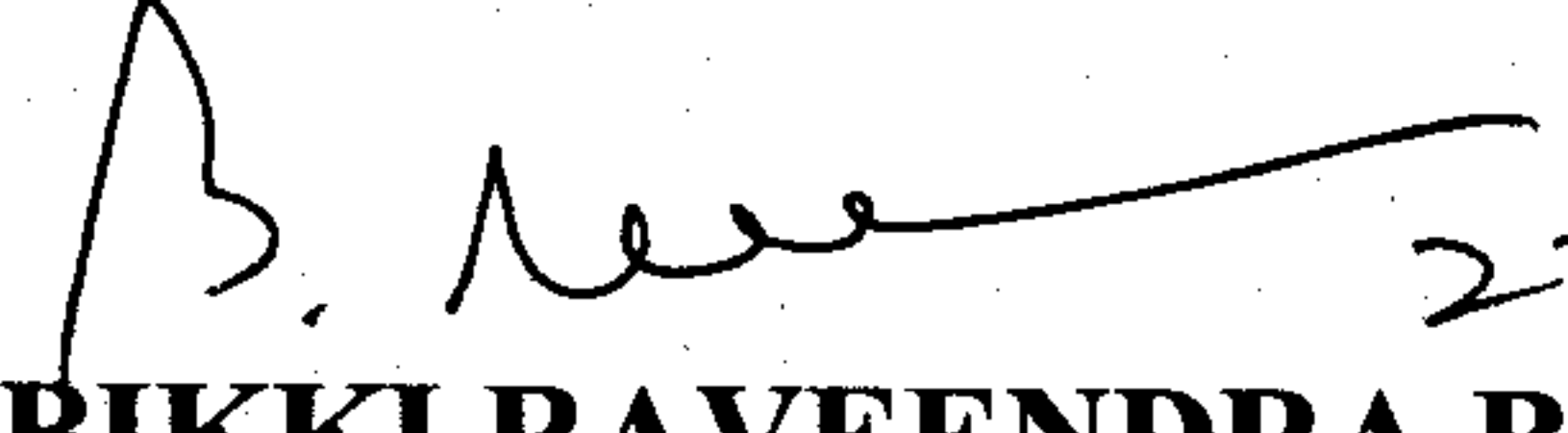

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Raju Kothari	Advocate	Applicant	
2.				

**ORDER**

Learned Advocate Mr. Raju Kothari present for Applicant. None present for Respondent in IA 312/2017.

Await confirmation for RP from IBBI.

List the matter on 07.11.2017.

 23/10/17  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**  
  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 23rd day of October, 2017.